

(4)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

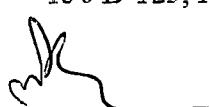
CP No. 88/2005  
OA 2042/2001

New Delhi this the 11<sup>th</sup> day of July, 2005

Hon'ble Mr. M.P.Singh, Vice Chairman (A)  
Hon'ble Mrs. Meera Chhibber, Member (J)

1. Vasudev  
S/0 Shri Agam Chand,  
R/0 B-125, Kidwai Nagar,  
New Delhi
2. Ramesh Chand
3. R.Mohan
4. Mahender
5. Jagvir Singh
6. Rajender Sharma
7. M.P.Sherpa
8. Laljit
9. Shankar Dutt
10. Chandeshwar
11. Rajkumar Vishwakarma
12. Rajvir Singh
13. Ramkishan-1, S/0 Late Sh.Mahilala
14. Mohan Lal
15. Ramkishan,II

(All C/O Vasudev  
R/0 B-125, Kidwai Nagar,



New Delhi-110023

..Applicants

(By Advocate Shri Amit Mishra proxy for  
Dr. Surat Singh )

VERSUS

1. Shri K.M.Chandrashekharan,  
The Secretary,  
Department of Revenue,  
Ministry of Finance,  
North Block, New Delhi.
2. The R.K.Tiwari,  
The Member (Personnel and Vigilance),  
Central Board of Excise and Customs,  
North Block, New Delhi.
3. Shri Vijay Singh,  
The Director General,  
National Academy of Customs, Excise  
and Narcotics, NACEN Complex,  
Sector-29, Faridabad 121 008
4. Mrs.Suchitra Sharma,  
Joint Director,  
National Academy of Customs, Excise  
and Narcotics, A' Wing, 3<sup>rd</sup> Floor,  
Madangir Road, Pushpa Bhawan,  
New Delhi 1100 62

..Respondents

(By Advocate Shri R.N.Singh )

O R D E R (ORAL)

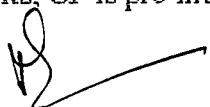
(Hon'ble Mr. M.P.Singh, Vice Chairman (A)

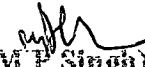
In this case applicant has filed CP 88/2005 and notice was issued by the Tribunal  
on 7.3.2005.

2. Learned counsel for respondents states that the judgment given by the Tribunal  
was challenged in the Hon'ble High Court of Delhi. Hon'ble High Court's vide its order  
dated 19.4.2005 has granted four months time to implement the directions given by the



Tribunal as a last opportunity. The period of four months will expire on 18.8.2005. Therefore, as on today, no contempt has been committed by the respondents as the period of 4 months ~~time~~ granted by the Hon'ble High Court of Delhi is not yet over. The submission made by the learned counsel for the respondents has not been disputed by the learned counsel for the applicant. In view of the facts stated by the learned counsel for the respondents, CP is pre-mature and is accordingly dismissed. Notices are discharged.

  
(Mrs. Meera Chhibber)  
Member (J)

  
(M.P. Singh)  
Vice Chairman (A)

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